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THE MINISTER OF STATE IN . THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) As per the Second supplementary memorandum submitted by the State Government, additional funds were sought for drought relief.

(b) The State Government sought additional assistance of Rs. 27 crores for purposes of drinking water supply, cattle fodder, desilting and community irrigation, Soil conservation afforestation and other relief measures.

राष्ट्रीय ग्रामीण रोजगार कार्यक्रम संबंधी निधियों का कम उपयोग किया जाना

2068. श्री सुशील चन्द महन्तः श्री टी॰ चन्द्रशेखर रेड्डीः

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राज्यों ने राष्ट्रीय ग्रामीण रोजगार कार्यंक्रम के ग्रन्तगंत गत वर्ष के लिये निर्धारित निधियों में से केवल 53 प्रतिशत निधियों तथा 27 प्रतिशत ग्रनाज का हो उपयोग किया:
- (ख) यदि हां, तो इस संबंध में ब्यौरा क्या है ; ग्रौर
- (ग) इस मामले में सरकार द्वारा क्या कार्यवाही की गई?

ग्रामीण विकास संवालय में राज्य मंत्री (श्री हरिनाथ मिश्र):(क) से (ग) जो नहीं। वर्ष 1982-83 के दौरान राष्ट्रीय ग्रामीण रोजगार कार्यक्रम के ग्रन्तगंत बंटित नकद निधियों तथा खाद्याक्षीं के उपयोग के सम्बन्ध में सही स्थिति को दर्शाने वाले विवरण 1 व 2 संलग्न हैं। [देखिए परिणिष्ट CXXVII ग्रमुपत सं० 58]

कार्यंकम के अन्तर्गत खाद्याक्षों का पूर्ण उपयोग सुनिश्चित करने के उद्देश्य से, अब पिछले वर्ष की बची निधियों पर 25 प्रतिशत की अधिकतम सीमा निर्धारित की गई है। राष्ट्राय प्रामीण रोजगार कार्यंकम के अन्तर्गत निर्माण कार्यों की देख रेख करने के लिए कर्मचारी वर्ग की सुदृढ़ बनाया जा रहा है। राज्यों को उपयुक्त शिल्फ आफ प्रोजेक्ट्स तैयार करने तथा निर्माण कार्यों की वार्यिक योजना बनाने की आवश्यकता के बारे में भी बल-पूर्वंक कहा जा रहा हैं। राज्य सरकारों को कार्यंकम के अन्तर्गत खाद्यान्नों की विदरण प्रणालों को कार्यंगर बनाने के लिए सलाह दो गई हैं।

to Questions

Identification of monuments

2069. SHRI VISHVAJIT PRITHVI-JIT SINGH: Will the Minister of EDUCATION AND CULTURE be pleased to state:

- (a) whether the Archaeological Survey of India has any plan to identify, in each district in the country, the monuments and ancient artefacts for their protection; and
- (b) if so, by when such a survey is expected to be completed?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) In view of the vast archaeological wealth of the country, the magnitude of field work and other related factors, the completion of the survey work covering each village of India will take considerable time.

Enforcement of U.G.C. merit promotion scheme

2070. SHRI VISHVAJIT PRITHVI-JIT SINGH: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission has formulated a merit promotion scheme

in colleges wich has been circulated to all the universities in the country;

- (b) if so, what has been the response of universities to the scheme and the names of universities which have opposed it; and
- (c) by when, it is likely to come into force?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir.

- (b) The scheme was finalised in consultation with the State Govern ments. However, its implementation in each university is subject to the approval of the concerned State Gov Most of the ernment universities far whic have so responded agreed to implement the scheme, if
- the State Governments approved it. The Madras and Madurai Kamaraj Universities have not agreed to implement the scheme.
- (c) The scheme i_s to be implement ed during tho Sixth Plan period. The Commission has agreed to its imple mentation from 1-1-1983.

Legislation to safeguard interest of traditional fishermen

2071 SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of AGRI-CULTURE be pleased to state;

- (a) whether it i_s a fact that the maritime States and Union Territories have enacted legislations On the basis of a model bill on interests of traditional fishermen;
- (b) if so, the names of the States which have approved the legislation; and
- (c) by when, the legislation by the States as well as* the Centre is likely to be introduced?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) to <*) The following States/Union

Territories have enacted the legislation:

to Questions

- 1. Kerala
- 2. Goa, Daman & Dru
- 3. Maharashtra
- 4. Orissa
- 5. Tamil Nadu.

The other maritime States/U.Ts. have yet to enact such a legislation. There is no proposal to introduce any Central legislation for the purpose.

Construction of Wagon Tipplers at **Paradip Port**

2072. SHRI B. C. PATTANAYAK: Will Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) the amount allocated recently for the construction of wagon tippler at Paradip Port in Orissa;
 - (b) the target date of its completion;
- (c) whether the construction of wagon tippler at Paradip Port has been delayed;
 - (d) if so, the reasons therefor; and
 - (e) the steps taken to expedite the matter?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) The installation of wagon tipplers is a part of Project for Improvements Modifications to the Iron Ore Handling plant at Paradip Port sanctioned in November, 1979 at a cost of Rs. 8.08 crores including Rs. 122.42 lakhs for the wagon tipplers. A provision of Rs. 165.00 lakhs has been included in the Annual Plan 1983-84 for this project, including wagon tipplers.

- (b) The target date of its completion was March, 1978 but it was extended upto March,
- (c) to (e) The wagon tipplers have since been installed. However, certain ancillary works are in progress and are expected to be completed